
(2021) 01 SEBI CK 0015

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.313, 314 Of 2019, 52, 53, 54, 55 Of 2020

Rajat Agarwal And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 21-01-2021

Acts Referred:

Citation : (2021) 01 SEBI CK 0015

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Poonam Gadkari, Matrix Partners, Mihir Mody, Arnav Misra, K Ashar

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. Ms. Poonam Gadkari, the learned counsel states that she has no instructions and wish to withdraw her vakalatnama. Permission granted.

Vakalatnama is withdrawn.

2. Appeals called out. No one is present to press the appeals. Dismissed for want or prosecution.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.